

behalf of Prof. D. P. Chattopadhyaya, I beg to lay on the Table a copy of the Prevention of Food Adulteration (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 553 in Gazette of India dated the 6th May, 1972, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT—3121/72].

#### BUDGET ESTIMATES ETC, 1972-73 OF AIR INDIA AND INDIAN AIRLINES

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954 :—

- (1) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1972-73.
- (2) Summary of Actuals for the year 1970-71, Budget Estimates and Revised Estimates for the year 1971-72 and Budget Estimates for the year 1972-73, of Air India.
- (3) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1972-73.
- (4) Summary of Actuals for the year 1970-71, Budget Estimates and Revised Estimates for the year 1971-72 and Budget Estimates for the year 1972-73, of Indian Airlines. [Placed in Library. See No. LT—3122/72].

#### CORRECTION OF ANSWER TO USQ No. 1471 RE. INTRUSIONS OF PAK CITIZENS INTO INDIA; AND SIXTH AMENDMENT TO IAS (PAY) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table—

- (1) A statement correcting the reply given on the 24th November, 1971 to Unstarred Question No. 1471 by

Shri Hukam Chand Kachwai regarding intrusion of Pak citizens into India and giving reasons for delay in correcting the reply.

- (2) A copy of the Sixth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, (Hindi and English versions) published in Notification No. G.S.R. 281 (E) in Gazette of India dated the 20th May, 1972, under sub section (2) of section (3) of the All India Services Act, 1951 [Placed in Library, See No. LT - 3124/72].

#### I—Statement Correcting the Reply to Unstarred Question No. 1471 Answered on 24-11-1971.

In para 2 of the reply to Unstarred Question No. 1471 I had, on the basis of the information furnished by the Assam Government, given the figures of intruders from Pakistan as 12818 out of whom 11452 were arrested and deported. It has now been intimated by the State Government that on re-checking it has been found that the correct figures are 12717 and 9136 respectively.

#### II—Statement (showing reasons for delay in connection with Unstarred Question No. 1471 Answered on 24-11-1971)

On 24 11 1971 in connection with reply to Unstarred Question No 1471 the information regarding the intruders from Pakistan arrested and deported was given on the basis of the figures furnished by the Government of Assam. Thereafter it was found that there were some discrepancies in the figures given by the State Government. That Government was, therefore, asked to reconcile the figures. They have accordingly re-checked the figures and supplied the revised figures now. Hence the delay in correcting the statement already made in the Lok Sabha which is regretted.

#### CORRECTION OF ANSWER TO SQ. NOS. 942, 943 AND 947 RE. MISUSE OF ACTUAL USERS LICENCE, EXPORT OF NON-TRADITIONAL ITEMS, AND QUALITY CONTROL FOR EXPORT ORIENTED GOODS

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): I beg to lay on